

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 225 of 2020

In the matter of:

Rajendra Kumar Tekriwal

....Appellant

Vs.

Bank of Baroda

...Respondent

Present

For Appellant: Mr. Ajay K. Jain & Mr. Atanu Mukherjee, Advocates.

For Respondent: MR. Amit Mahaliyan, Advocate.

ORDER

28.02.2020: Shri Amit Mahaliyan, Advocate, representing Respondent submits that the complete paper book of the Appeal has not been provided to him. Learned Counsel for the Appellant shall provide the same during the course of the day.

Reply affidavit alongwith Vakalatnama may be filed within two weeks' time. Rejoinder, if any, may be filed within one week thereof.

List the appeal 'for admission (after notice)' on **27th March, 2020**.

**[Justice Bansi Lal Bhat]
Member (Judicial)**

**[V. P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

sim/nn